

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 884
ANSWERED ON 27TH JUNE, 2019

BS-VI FUEL NORMS

884. SHRI ASADUDDIN OWAISI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government is going to introduce sale of BS-VI norms vehicle from April 1, 2020 to curb pollution across the country;
- (b) if so, whether Hon'ble Supreme Court has ruled that BS-IV vehicle shall not be allowed to ply after April 1, 2020;
- (c) if so, whether Hon'ble Supreme Court has turned down the plea of the Union Government and Automobile Industry for a six month window to sell their existing stock of vehicle; and
- (d) if so, the steps taken or being taken by the Government to help auto mobile industry in this regard which is already reeling under great losses?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Yes, Sir. The Government, vide G.S.R. 889(E), dated 16.09.2016 has mandated BS-VI mass emission standard for vehicles throughout the country from April 1, 2020 to curb pollution across the country.

(b) to (d) This Ministry, vide GSR 178 (E) dated 20th February, 2018 had notified that new motor vehicles conforming to Emission Standard Bharat Stage-IV manufactured before the 1st April, 2020 shall not be registered after the 30th June, 2020 and the new motor vehicles of categories M and N conforming to Emission Standard Bharat Stage-IV manufactured before the 1st April, 2020 and sold in the form of drive away chassis shall not be registered after the 30th September, 2020. However, the Hon'ble Supreme Court vide its order dated 24th October, 2018 has directed that no new motor vehicle conforming to the emission standard Bharat Stage-IV shall be sold or registered in the entire country with effect from 01.04.2020.
